No.RJ-1/Regular/ 153/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Court presided over by the **Hon'ble Shri. Justice N.J. Jamadar** has issued the following directions :

"**The matters need not be mentioned for continuation of interim/ ad-interim relief, already granted, and that the interim/ ad-interim relief granted earlier, shall stand continued automatically till the next date, in the case of :**

1) **Non-availability of the Court for judicial work;**

2) **In matters curtailed from the Board;**

3) **In matters which are not called out, though listed;**

4) **When the Board is discharged, due to paucity of time; and**

5) **In case, the matters are not shown on the Board on the scheduled dates."**

High Court, Appellate Side,
Bombay.

By Order,

Sd/-
(V. R. Kachare)
Registrar (Judl-I)

Date : 20th April 2022